
(2024) 02 JH CK 0068

In the Jharkhand High Court

Case No : Bail Application No. 11398 Of 2023

Cornelious Guriya @ Corlus Guriya @ Bodra

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 26-02-2024

Acts Referred:

Indian Penal Code, 1860 — Section 307, 353, 395, 397, 412
Arms Act, 1959 — Section 27

Citation : (2024) 02 JH CK 0068

Hon'ble Judges : Rajesh Kumar, J

Bench : Single Bench

Advocate : V.K. Pathak, Praful Jojo

Judgement

Rajesh Kumar, J

1. Heard the parties.

2. The applicant, who is in custody since 17.01.2023, has approached this Court for grant of regular bail in connection with S.T. No.150 of 2023 arising out of Chandwa P.S. Case No.113 of 2022 registered for the offence under Sections 395, 397, 307, 353 and 412 IPC and Section 27 of the Arms Act.

3. It has been submitted by the counsel for the applicant(s) that complete set of FIR/ Complaint Case along with its enclosure have been annexed with this bail application and there is no suppression on the part of the applicant(s).

4. Innocence has been claimed and participation in the trial has been assured. It has been submitted that this applicant has been roped in on the basis of confession of the co-accused and except confession, there is no other material against this applicant. Charge has already been framed on 21.08.2023. This applicant has no criminal antecedent and he earns his livelihood being daily wager. On the above basis, prayer for bail has been made.

5. On the other hand, learned A.P.P. has opposed the prayer for bail.

6. Considering the above facts, I am inclined to enlarge the applicant

(s) on bail. Accordingly, the applicant(s), above named, is/are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of the learned Addl. Sessions Judge-III, Latehar, in connection with above referred case, on the condition that the applicant(s) will submit self-attested photocopy of his/her/their Aadhaar Card(s) and also submit his/her/their mobile number(s) before the learned court below which he/she/they will always keep active and will not change it during pendency of this case without prior permission of the court.

7. Further condition is that one of the bailors will be the Pairvikar.